

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1623
ANSWERED ON:01.08.2001
ADVISORY BOARD FOR ADOPTION OF CHILDREN
GANGASANDRA SIDDAPPA BASAVARAJ;IQBAL AHMED SARADGI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government have asked the State Governments to constitute an exclusive advisory board for adoption of children;
- (b) if so, whether the Govt. have decided to monitor the working of NGOs involved in the adoption of children in each State;
- (c) the name of those States which have decided to set up this Board; and
- (d) the details of help and assistance proposed to be provided by the Union Government for the purpose?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

- a) Yes Sir. As per Rule 3.3 (v) of the Revised Guidelines for Adoption of Indian Children 1995, each State Govt. is required to form an Advisory Committee on Adoption. The Govt. has also written to all State Govts. to form such Advisory Committees on Adoption.
- b) The Govt. has written to all State Governments to monitor the working of NGOs involved in the Adoption of Children by setting up Advisory Committees on Adoption, State Adoption Units, Licensing of Adoption Agencies, Enactment of Orphanages and Charitable Homes Act 1960 or any other relevant Act in the State for monitoring such NGOs, conduct of Joint Inspections and other such steps for stopping illegal adoption activities.
- c) As per information available with the Ministry, the following States have set up Advisory Committees on Adoption.
 - 1. Andhra Pradesh
 - 2. Meghalaya
 - 3. West Bengal
 - 4. Gujarat
 - 5. Karnataka
 - 6. Tamil Nadu
 - 7. Maharashtra
 - 8. Kerala
 - 9. Orissa
- d) While no financial assistance is provided for setting up of State Advisory Committees on Adoption, the Government will provide necessary cooperation and advice to help the State Governments in this matter.